

**Statement**

*Surplus land available on imposition of ceiling laws and its distribution in the States*

(area in '000 acres)

| State                | Surplus area declared or taken possession | Surplus area distributed |
|----------------------|-------------------------------------------|--------------------------|
| Andhra Pradesh       | 74                                        | N A                      |
| Assam                | 89                                        | 11                       |
| Bihar                | 7 7                                       | 0 8                      |
| Gujarat              | 50                                        | 2                        |
| Haryana (Pepsu area) | 170                                       | 65                       |
| Jammu & Kashmir      | 450                                       | 450                      |
| Kerala               | 10                                        | 1 8                      |
| Madhya Pradesh       | 84                                        | 21                       |
| Maharashtra          | 271                                       | 176                      |
| Punjab (Pepsu area)  | 178                                       | 14                       |
| Rajasthan            | N A                                       | 27                       |
| Tamil Nadu           | 25                                        | 17                       |
| Uttar Pradesh        | 251                                       | 121                      |
| West Bengal          | 936                                       | 432                      |
|                      | 2585 7                                    | 1412 6                   |

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**STATEMENT BY MINISTER CORRECTING ANSWER TO A SUPPLEMENTARY RAISING OUT OF STARRED QUESTION NO. 466, DATED THE 14TH MARCH, 1973 RELATING TO GAJENDRAGADKAR COMMISSION REPORT**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) Sir, in reply to the supplementary raised by Shri Man Singh Varma enquiring whether appointments, promotions and transfers had been stopped in the Indian Agricultural Research Institute pending processing of the Inquiry Report, it was indicated that 1200 posts were lying vacant since the Commission had advised the I C A R not to make recruitment. However, the figure has been shown in the debate as '4200', probably due to a typographical error. The figure of '4200' indicated in the printed debate (col 27, 6th para) should be read as '1200'.

It is only a typographical mistake

MR CHAIRMAN. Papers to be laid on the Table

श्री मान सिंह वर्मा: अध्यक्ष महोदय, जो करेक्शन उन्होंने किया है उस के विषय में मुझे खुद पूछना है।

श्री सभापति अभी मैं आगे चला गया हूँ। आप बाद में पूछियेगा।

### PAPERS LAID ON THE TABLE

**I. The Uttar Pradesh Nagar Mahapalikas (Amendment) Ordinance, 1973 and Related Paper**

**II. The Uttar Pradesh Water Supply and Sewerage Ordinance, 1973 and Related Paper**

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA) Sir, I beg to lay on the Table, under sub-clause (a) clause (2) of article 213 of the Constitution, read with sub clause (iii) of clause (c) of the Proclamation dated June 13, 1973, issued by the President in relation to the State of Uttar Pradesh a copy each (in English and Hindi) of the following papers —

(i) The Uttar Pradesh Nagar Mahapalikas (Amendment) Ordinance, 1973 (U P Ordinance No 3 of 1973), promulgated by the Governor of Uttar Pradesh on June 12, 1973, together with a memorandum explaining the circumstances which necessitated the promulgation of the said Ordinance

(ii) The Uttar Pradesh Water Supply and Sewerage Ordinance, 1973 (U P Ordinance No 8 of 1973), promulgated by the Governor of Uttar Pradesh on June 12, 1973, together with a memorandum explaining the circumstances which necessitated the promulgation of the said Ordinance

[Placed in Library See No LT-5312/73 for (i) and (ii)]